

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Commercial Complex(BDA)  
Indira Nagar, Bangalore-38.

Dated :

Application No. 894 /86(T)

Writ Petition No. 18028/82

APPLICANT

Smt. R. Shanti

To

Sh. M.C. Narasimhan  
(Adv)

(For Applicant)

RESPONDENT(S)

Station Director, All India Radio  
VERSUS Bangalore.

Central Govt. Stanley Compl.  
for R1 to R3.

R4 to R6 served personally

*25/7*  
Writ Petition No. 18028/82 on the file of Hon'ble  
High Court of Karnataka, Bangalore, transferred to this Tribunal  
under Section 29 of the Administrative Tribunals Act, 1985, and  
registered in this Tribunal as Application No. 894/86 is  
posted before the Bench on 31-7-86 for fixing the date of  
final hearing.

2. You are directed to appear on the aforesaid date at  
10.30 AM failing which further proceedings will be held in your  
absence.

By order of the Tribunal.

*Devadas*  
( COURT OFFICER )

GR

*PM*  
21/7/86

## Part-II (Contd.)

Office Notes	Orders of Court

IN THE HIGH COURT OF KARNATAKA AT BANGALORE

ORDER SHEET (PART II-B)

R.F.A./R.S.A./M.F.A./M.S.A./W.P./C.R.P./C.P.

18028/82 of 19.....

✓ Advocate for the Applicant/Petitioner. M. C. Narasimhan

Notice issued to R. T. 6  
on 9/6/82

9/6

① ② ③ ④  
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⑤ ⑥ ✓

Advocate for the Respondent.

AC/000 107  
MS/1/1/1/1/1/1/1/1  
CENTRAL  
300000-0000000000

20.7.1986. MANNIGARAI S. M  
S. MANNIGARAI S. M  
S. MANNIGARAI S. M

Before the Hon'ble, <sup>central</sup> Administrative  
Tribunal, Bangalore

TA No. 894/86 (T)

Applicant: R. Sharathri

Respondent: Station Director, AIR  
Bangalore & others

Diary

As the Applicant does not wish  
to continue the proceedings  
it is prayed that the application  
may be treated as not pressed.

M. C. Narasimha  
for the Applicant  
31.7.86

M. C. NARASIMHAN, B. Sc., B. L.,

Advocate

*Presented in Court*

Tel: 30684

27, 6th Cross, 4th Main,  
Malleswaram,  
BANGALORE - 560 003.

Date 29-7-1986

Dear Mr. Narasimhan,

Regarding writ petition No. W.P. 18028 of 1982

~~Mr. Narasimhan~~, as I do not want to press this writ petition, I request you kindly ~~to~~ to inform the Administrative Tribunal, that I am no longer interested ~~to~~ in continuing the <sup>Proceedings the</sup> Writ Petition as I ~~propose~~ to am on verge of Retirement.

Thanking you,

yours faithfully  
Shanti Ranganath

Government of India  
All India Radio : Bangalore  
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No. Ban.1(1)/86-S(Tribunal)

Dated: 30.8.1986

The Court Officer,  
Central Administrative Tribunal,  
Bangalore Bench,  
Commercial Complex (EDA)  
Indiranagar,  
Bangalore-560 038.

*Recd today*  
*R. A.*

Ref: Application No.894 of 1986 (T)  
(formerly W.P.No.18028/82)

Sir,

Sri.M.Vasudeva Rao, Additional Central Government Standing Counsel, Central Administrative Tribunal, Bangalore has informed this office that the above matter came up for hearing before the Hon'ble Tribunal on 31.7.86 and the matter was dismissed as withdrawn.

It is requested that a copy of the Tribunal's order dismissing the **Writ** Petition may kindly be sent to this office by return of post.

Yours faithfully,

*R. Amanulla Khan*  
(R. AMANULLA KHAN)  
Administrative Officer  
for Station Director



REGISTERED/AD

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Commercial Complex(BDA)  
Indiranagar, Bangalore - 560 038

Appn. No 894/86(T)  
(W.P No 18028/82)

Dated the 22<sup>th</sup> September, 1986

To

The Station Director,  
All India Radio, Raj Bhavan Road,  
Bangalore - 560 001

Sir,

Subject: APPLICATION NO 894/86(T) FORMERLY W.P.NO 18028/82

In response to your Office letter No Ban-1(1)/86-S(Tribunal) dated 30-8-86 on the above matter, Order passed by the Hon'ble Bench of the Tribunal Comprising of Hon'ble Member (Admn) Shri L.H.A.Rao and Hon'ble Member(Judl) Shri Ch.Ramakrishna Rao, on 31-7-86 in the above Application is reproduced below:-

"Counsel on both sides present. The applicant's counsel submits that the applicant has addressed him a letter stating that she is not interested in continuing the proceedings in the W.P. which has since been transferred to this Bench of the Central Administrative Tribunal. The said letter has been filed in Court. A memo has also been filed to the same effect.

In view of the above, the Application is disposed of as not pressed".

By Order of the Registrar.

*R*  
(N.Ramamurthy)  
O/C Section Officer(JUDL.)

*Ver  
25/9/86*

*Srid  
J. Bhagat*

balu\*